

(घ) उक्त बैंकों में गैर-सरकारी संस्थाओं को कमरे देने के बारे में सरकार की नीति क्या है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इब्राहिम रि.ह.) : (क) से (ग). विवरण सभा-पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या एल०टी०-1698/68]।

(घ) संस्थाओं को कार्यालय वास का आवंटन प्रत्येक मामले के गुणावगुण के आधार पर केवल विशेष परिस्थितियों में किया जाता है, विशेषतः संस्थाओं को सामाजिक, सांस्कृतिक, शैक्षणिक आदि क्षेत्रों में उसकी उपयोगिता को दृष्टि में रखते हुए।

SONE BARRAGE PROJECT

3630. SHRI HIMATSINGKA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the progress made in regard to the Sone Barrage project and the amount spent on its implementation so far;

(b) when the project is likely to be completed;

(c) the area of land that will come under irrigation with completion of this project; and

(d) the central assistance given for the implementation of the project?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRA-SAD) : (a) and (b). The project comprising of remodelling the existing canal system, construction of a new barrage and appurtenant works has been practically completed. Some earthwork remains to be completed in the Eastern and Western Afflux Bundhs. These will be completed after the monsoon this year. A sum of Rs. 15 crores has been spent so far.

(c) Besides providing irrigation facilities to an additional 3-07 lakh acres the project will assure supplies to the existing command of 7-3 lakh acres.

(d) No earmarked central assistance was given but an I.D.A. Credit of 15 million dollars was arranged for this project which has been fully disbursed.

PUBLIC UNDERTAKINGS

3631. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that during the years from 1962-63 to 1965-66, the return earned by the Central Economic Enterprises fell steadily in each successive year and in the years 1966-67 and 1967-68, this same return turned into losses and are on the increase;

(b) if so, what has been the net return from the said enterprises during each of these years from 1962-63 to 1967-68; and

(c) the main reasons for incurring losses and delaying returns from these enterprises?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Presumably the Hon'ble Member is referring to the performance of the industrial and commercial undertakings of the Central Government. For a proper appraisal of the working of these undertakings, it will not be correct to lump together diverse types of concerns or enterprises in various stages of development.

For the year 1967-68, the accounts have still not been closed by all the Public Enterprises, and thus the over-all position regarding profits/losses for that year is not known. As regards the previous years 1962-63 to 1966-67, the position is indicated in the enclosure. This does not cover the undertakings under construction (in which case the question of profits/losses does not obviously arise) and also Life Insurance Corporation (whose functions, method of determining the profits etc. are different). No trend is perceptible from these figures.

(c) Wherever losses have been incurred by the Public Enterprises, these were due to various factors such as those affecting the economy as a whole like recession in the engineering industries, lack of demand for the products and also other particular technical reasons, like breakdowns in machinery, power failure etc. or working below capacity output.

STATEMENT

1. **Hindustan Steel Ltd.**—This incurred net losses amounting to Rs. 24.0 crores and Rs. 5.0 crores in 1962-63 and 1963-64. During 1964-65 and 1965-66, the company earned small profits of Rs. 2.79 crores and Rs. 2.31 crores respectively, while in 1966-67, the working results showed a net loss of Rs. 19.81 crores.

2. **Other Running Concerns**—Till 1965-66, there was a net profit from the working of these concerns. The figures of net profits in the years 1962-63 to 1965-66 were Rs. 14.8 crores, Rs. 18.0 crores, Rs. 16.7 crores and Rs. 7.9 crores respectively. In 1966-67, the total net profits earned by the profit-earning concerns worked out to Rs. 30.83 crores, as against the corresponding figure of Rs. 15.85 crores in the previous year. But the total loss of the remaining undertakings amounted to Rs. 32.63 crores, against Rs. 7.9 crores in the previous year.

3. **Promotional and Developmental Undertakings**—These undertakings earned net profits amounting to Rs. 0.07 crore in 1962-63 and also in 1963-64, Rs. 1.29 crores in 1965-66 and Rs. 11.38 crores in 1966-67. Only during 1964-65, the net overall result was a net loss of Rs. 4.03 crores.

4. **Financial Institutions**—These showed net profits amounting to Rs. 0.09 crores, Rs. 1.31 crores, Rs. 0.08 crore, Rs. 0.05 crore, Rs. 0.05 crore in the successive years 1962-63 to 1966-67.

The figures of net profit/net loss mentioned above are after providing for depreciation, interest and tax wherever applicable.

INCOME-TAX REFUND CASES IN DELHI

3632. SHRI HEM RAJ : Will the Minister of FINANCE be pleased to state :

(a) the number of refund cases of Hindu Undivided family pending completion on account of the dividend charged at source in Delhi Circles for the last five years; and

(b) when they are proposed to be completed?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) There are no refund cases of Hindu Undivided family pending for the last five years in Delhi Circles on account of dividend charged at source.

(b) Does not arise.

NON-BANKING COMPANIES

3633. SHRI HEM RAJ : Will the Minister of FINANCE be pleased to state :

(a) the number of non-banking companies in India; and

(b) the amount of money that has been invested by the public with them so far and the usual rate of interest that they give on such investments?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b) Of the 26,721 non-banking companies that were functioning in India as on the 31st March, 1966, 2357 companies received public deposits amounting to Rs. 283.41 crores at rates of interest varying from 7% to 12% per annum.

M/s. CHAMANLAL AND BROTHERS

3634. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1141 on the 10th November, 1966 and state :

(a) whether legal action has been taken against the British firm for failure to remit money;

(b) whether the Enforcement Directorate has started adjudication proceedings against M/s. Chamanlal and Brothers and associate firms;

(c) if so, the results of action taken as mentioned in parts (a) and (b) above; and

(d) if no action has been taken, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d) M/s. Chamanlal and Brothers and their associate firms have not yet taken legal action against the U.K. firm as they have been reportedly advised to avoid litigation and try for a settlement. Further course of action to be